

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 59 of 2013 &  
IA No. 90 of 2013**

**Dated : 19<sup>th</sup> August, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**Maharashtra State Electricity Distribution  
Company Ltd.**

**..... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors.**

**..... Respondent(s)**

**Counsel for the Appellant(s): Ms. Deepa Chavan  
Ms. Ramni Taneja  
Mr. Umang Jain  
Mr. Nirav Shah**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran for R.3 & 4  
Mr. Vishal Gupta for R.5**

**ORDER**

It is submitted by the learned counsel for the Appellant that all the Respondents have been served.

The reply has been filed by Respondent Nos. 3, 4 & 5.

The learned counsel for the Commission again seeks one week more time to file the reply. Accordingly, he is directed to file the same after serving copy on the other side.

As agreed by the learned counsel for the parties, post the matter for hearing before the ***Bombay Circuit Bench on 30.08.2013***. In the meantime, pleadings be completed.

**(Justice Surendra Kumar)**  
**Judicial Member**

*ts/vt*

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**